

File No. 1-2/Food Handler Training/FSSAI/2012  
**Food Safety and Standard Authority of India**  
(A Statutory Authority established under the Food Safety & Standard Act, 2006)  
(Training Division)  
**FDA Bhavan, Kotla Road, New Delhi- 110 002**

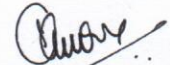
Dated: 14.07.2021

**Office Memorandum**

**Sub: FSSAI prescribed fee structure for the FoSTaC courses**

Please refer to FSSAI OM of even number date 23/06/2021.

2. As per para 1 (a) and (b) of OM under reference, necessary directions regarding the minimum and maximum limit of Course fees for each of the courses available under FoSTaC Programme has been prescribed.
3. In this connection, it is clarified that the prescribed lower limit is indicative only. The trainings can also be conducted free of cost or at a lower rate, provided the para 2 of the OM under reference is complied by the Training Partners strictly. However, the upper price limit should be adhered strictly by the Training Partners.
4. The quality of trainings shall not be compromised and if any incidence of over charging is brought to the notice of FSSAI with appropriate evidence, suitable action including termination of empanelment may be taken against the Training Partner.



Pritha Ghosh  
Deputy Director (Training)  
FSSAI HQ, New Delhi

To:

1. To All Training Partners for compliance.
2. All Food Safety Commissioners for information.
3. CITO(IT) – with a request to upload this memorandum on portal.